

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 23**

**CA Nos. 507/2019, 652/2019, 410/2019, IA  
Nos. 371/2021, 151/2020, 956/2020,  
488/2021, & 263/2022**

**In  
CP (IB) No. 363/Chd/Pb/2018  
(Admitted Matter)**

**Under Sections 7 & 12(2), & 60(5),  
33(1), & 60(5), 43 & 66 of the  
Insolvency and Bankruptcy Code,  
2016**

**In the matter of:-**

The GATS Urban  
Co-operative Thrift  
and Credit Society Limited

...Financial Creditor

Vs.

M/s Sahil Alloys &  
Machine Tools Private Limited

...Corporate Debtor

**Present through Video Conferencing:**

Mr. Pulkit Goyal, Advocate with Mr. Deepak Kumar Aggarwal, Resolution Professional in person for applicant-Resolution Professional in CA Nos.507/2019, 652/2019, 410/2019, IA Nos.371/2021, 151/2020, 488/2021 & 263/2022 and for respondent-Resolution Professional in IA No.956/2020.

Mr. Vaibhav Sahni with Mr. Shikhar Sarin, Advocates for respondent in CA Nos.507/2019, 652/2019, IA No.488/2021 and for respondent Nos. 1 & 2 in IA No.263/2022 and for applicant in CA No.410/2019.

Mr. Rajan Chawla with Mr. Arpit Chawal, Advocates for respondent No.1 in CA No.410/2019 & IA No.371/2021 and for applicant in IA No.956/2020.

None for respondent No.2 in IA No.371/2021 and for applicant in CA No.410/2019.

Mr. Mohinder Singh, Advocate for IDBI Bank in IA No.263/2022.

Mr. Deepak Kumar Aggarwal, Resolution Professional in person

**IA No.371/2021**

Rejoinder filed by financial creditor vide diary No.00761/3 dated 22.09.2022 along with short written submissions vide diary No.00761/4 dated 07.11.2022 are taken on record. Short written submission by Mr. Pulkit Jain, filed vide diary No.00761/5 dated 09.11.2022 is also taken on record.

List the case for hearing on 16.12.2022.

**IA No.507/2019**

Short written submissions by RP filed vide Diary No.1190/1 dated 09.11.2022. The same are taken on record. List the case for hearing on 16.12.2022.

**IA No.151/2020**

Convenience proforma for liquidation and for IA filed by Mr. Pulkit Goyal, vide diary No.02203/1 dated 22.09.2022 are taken on record. Short written submission filed by financial creditor-CoC Member vide Diary No.2048/1 dated 07.11.2022 is also taken on record. It is stated that the corporate debtor has filed another OTS proposal on 09.11.2022. Learned counsel for the CoC-Financial Creditor Bank is directed to place the copy of the OTS received by the bank on record and also advised to expedite the said OTS proposal.

List the case for hearing on 16.12.2022.

**IA No.956/2020**

The reply filed by RP vide Diary No.248/2 dated 11.11.2022 is taken on record. Rejoinder thereto, if any, to the same be filed within two weeks with a copy in advance to the counsel opposite. List the case for hearing on 16.12.2022.

**CA/IA Nos.263/2022, 652/2019, 410/2019 & 488/2022**

A new date is requested by learned proxy counsel for the Suspended Board of Director on the ground that the arguing counsel is on his legs before the Hon'ble High Court, IA are now being deferred to the next date of hearing. List on 16.12.2022.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

November, 15 2022  
SD